

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 752 of 2020 in CP(IB) 268/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2021**

Name of the Company: HDFC Bank Ltd
V/s
Dhaval Jitendrakumar Mistry RP For
Poggenamp Nagarsheth Powertronics
Pvt Ltd
Section 60(5) of the IBC, 2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Advocate, Mr. Arpit Singhvi appeared on behalf of Applicant.

In the instant matter, the name of advocate, Mr. Atul Sharma is reflecting on behalf of the Respondent, however he is not present. Mr. Kiran Shah, learned FCA, appeared on behalf of Respondent but, as of now, he has not filed vakalatnama and no objection from earlier advocate.

For the interest of justice, the matter is adjourned.

List the matter on 09.02.2021.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 25th day of January, 2021


MANORAMA KUMARI
MEMBER JUDICIAL